GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2264
ANSWERED ON:03.12.2009
SETTING UP OF HELIPORTS
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is proposed to set up captive airports and heliports in Delhi, Mumbai and other metropolitan cities in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether many heliports have not been properly provided with the lighting and other required facilities;
- (d) if so, the details thereof;
- (e) whether the private helicopter operators have been using these helipads and operating their flights even without the required facilities available at the helipads;and
- (f) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

- (a) & (b): Delhi Development Authority has recently alloted 25 acres land to Pawan Hans Helicopters Ltd. (PHHL) for setting up of captive heliport in Delhi for which M/s RITES has been entrusted to conduct a feasibility study by PHHL. There is no such proposal in other cities.
- (c) & (d): Lighting facilities at heliports are provided by the heliport / helicopter operators depending on the type of operation.
- (e) & (f)The helicopter operation from sites other than the aerodromes, takes place under the provision of Section 4 B Part II, of Civil Aviation Requirement (CAR) which provides minimum safety requirement for temporary landing area. As per the CAR, helicopter operators are responsible for the safety of helicopter operations, passengers and people on ground, including the suitability of the site for operation.